

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-101**

IB-2590/ND/2019  
New IA/3396/2024

**IN THE MATTER OF:**

Ship Yard Co.

**.....Applicant**

**Vs.**

G.R.S. Ispat Company (P) Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC Liq.

**Order delivered on 05.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the Liquidator : Mr. Hitesh Sachar, Adv.

**ORDER**

**New IA/3396/2024:-**

This is an application filed by the Liquidator in terms of Regulation 44 of IBBI (Liquidation Process) Regulations, 2016 seeking further extension for completion of the liquidation process. Heard the submission made by Ld. Counsel on behalf of the Liquidator. Keeping in view the facts and circumstances of the case, 3 months extension w.e.f. from 01.07.2024 is granted for completion of the liquidation process. Liquidator is directed to

complete the liquidation process within the extended period. With these observations, the present application i.e. New IA/3396/2024 is **disposed of**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**